

**GOVERNMENT OF INDIA  
MINISTRY OF POWER  
LOK SABHA  
UNSTARRED QUESTION NO.836  
ANSWERED ON 21.07.2022**

**DEVELOPMENT OF POWER PROJECTS**

**†836. SHRI SADASHIV KISAN LOKHANDE:**

**Will the Minister of POWER  
be pleased to state:**

- (a) whether the Union Government has received proposals from various State Government for the development of powers projects during the last three years and the current year;**
- (b) if so, the details thereof, State-wise;**
- (c) the action taken by the Government to grant approval to the said projects;**
- (d) the details of the power projects pending for technical and environmental clearance across the country, State-wise; and**
- (e) the steps taken by the Government to sanction the said projects?**

**A N S W E R**

**THE MINISTER OF POWER AND NEW & RENEWABLE ENERGY**

**(SHRI R.K. SINGH)**

**(a) to (d) : As per Section 7 of the Electricity Act 2003, any generating company may establish, operate and maintain a generating station without obtaining a license/permission under this Act, if it complies with the technical standards relating to connectivity with the grid. Accordingly, sanction of the Government is not required for setting up of thermal power projects (TPPs). However, as per Section 8 (1) of the Electricity Act, 2003, any generating company intending to set up a hydro generating station shall prepare and submit to the Central Electricity Authority (CEA) for its concurrence, a scheme estimated to involve a capital expenditure exceeding such sum (presently, ₹ 1000 crore), as may be fixed by the Central Government, from time to time, by notification.**

**A proposal of Hydro Electric Project namely Bowala Nand Prayag, with installed capacity of 300 MW, has been received from Uttarakhand Jal Vidyut Nigam Ltd. (UJVNL) for consideration of Technical Clearance by CEA.**

**The proposal for grant of prior Environmental Clearance (EC) is considered by the Ministry of Environment, Forest and Climate Change (MoEF&CC) as per timelines provided in the Environment Impact Assessment (EIA), Notification, 2006, as amended.**

**(e) : In order to expedite examination of DPRs by various appraising groups of CEA, regular review meetings are held by Member (Hydro), CEA wherein issues with Hydroelectric Project Developers and appraising groups are resolved. Further, guidelines for examination of DPRs have also been simplified and an Online Single Window Clearance system having interface with all appraising groups for submission and examination of DPRs has been made operationalized to cut short the processing time.**

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